



National Health Mission
SDA Complex, Kasumpti, Shimla-9
Himachal Pradesh

Dated: Shimla-171009, the June 2020



ORDER

Whereas, the Ministry of Home Affairs, Government of India vide Order bearing no. 40-3/2020-DM-I(A) dated 30th May 2020 has issued detailed guidelines for phased re-opening of the lockdown. As per the Order, there shall be no restriction on inter-state and intra-state movement of persons and goods; however, providing flexibility to the States to regulate the same keeping in view, the assessment of public health situation in the State;

Whereas, the Disaster Management Cell of the Revenue Department of the Government of Himachal Pradesh has issued Order bearing no. Rev (DMC) (C) 20-2/2020-COVID 19 dated 31st May 2020 wherein, all inter-state movement into the State has been deemed appropriate to be regulated through passes/permits to be issued by the District Magistrates/Nodal Officers;

Whereas, it is imperative to aggressively track these interstate returnees for development of symptoms, testing as per protocol and completion of their quarantine & surveillance periods to contain the epidemic and limit the spread of COVID-19 in the State of Himachal Pradesh;

Now therefore, in exercise of the powers conferred by the Clause 3 of the **Himachal Pradesh Epidemic Disease (COVID-19) Regulations, 2020** notified vide notification no. HFW-A-A (3)1/2020 dated 14-03-2020 under the Epidemic Disease Act, 1897 and in continuation of the Order bearing no. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part (2)-3152 dated 1st May 2020, the following guidelines are being laid down in public interest:

1. Only selected inter-state check posts shall be utilised for the regulated inter-state movement of individuals. The concerned District Administration shall decide on the checkpoints to be made functional depending on the number of passes issued, timings of entry of the persons to whom passes have been issued, availability of logistics and manpower amongst other factors. As far as practicable, the timings on which entries are permitted to the prospective inter-state returnees, shall be staggered to avoid crowding at the inter-state checkpoints.
2. At all the inter-state checkpoints, an informative pamphlet explaining the needs

- and methods of home quarantine shall be given to every individual entering the State. This shall be the responsibility of the District Administration and Health authorities of the District in which the checkpost is located.
3. The integrated system of permits and data management to be used as per the Clause (vi) of the Inter-State Movement & Barrier Management of the Order of Disaster Management Cell mentioned *ibid*, shall be used by the District Administration(s) of the districts bordering other states for maintaining the line listing of all persons entering the State of Himachal Pradesh. These district authorities shall transmit the line listing of all such inter-state returnees to the concerned districts where the individual is destined to go. All districts shall maintain the line listing of the individuals who have returned in their jurisdiction and such information may be supplemented by the information received from other sources like the Urban local bodies/Gram Panchayats.
 4. There might be instances that a person enters the State through the checkpost on a valid permit but fails to arrive at the destination indicated while applying for the e-pass. To prevent such occurrences, the district to which the person was destined to go, shall keep matching the data made available by the integrated permit software with the actual data of persons on surveillance in their jurisdictions. In case, any person fails to reach the indicated destination, the authorities concerned shall track him/her and the latter shall be proceeded against under the Himachal Pradesh Epidemic Disease (COVID-19) Regulations, 2020 and any other applicable laws/acts.
 5. Upon return to the State, no quarantine shall be applicable to those asymptomatic individuals who have undertaken a short duration visit (<48 hours) to other state for medical/business/official purposes with permit. However, such individuals shall be passively put on surveillance and tested for COVID-19 through RTPCR, if symptoms develop over the course of next 28 days.
 6. All inter-state travellers have to mandatorily undergo a 14 day period of quarantine and a further extended 14 day period of surveillance. In case, they develop any flu/ influenza like symptoms during the total period of surveillance, they shall inform the District Surveillance Officer or the toll free number 104.
 7. All inter-state travellers who have a travel history from the high load COVID-19 infected cities shall be institutionally quarantined as per the Order of Disaster Management Cell, Government of Himachal Pradesh mentioned *ibid*. Such institutional quarantine facility shall follow all norms of social distancing and the guidelines as contained in Letter no. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part (2)-2949 dated 6th April 2020. These

individuals should be tested only after 6-7 days of return into the State as per the protocol for high risk contacts. Upon testing through RT PCR, if the persons come out to be negative, they shall be sent to their homes for further quarantine. However, such individuals should be tracked and monitored very meticulously for the whole period of surveillance including further quarantine and no false sense of security or complacency should creep in.

8. The list of cities having high load of infected cases of COVID-19 at present is as under:
 - a. Mumbai
 - b. Chennai
 - c. Ahmedabad
 - d. Thane
 - e. Pune
 - f. Hyderabad
 - g. Thiruvallur
 - h. Kolkata/Howrah
 - i. Indore
 - j. Jaipur
 - k. Jodhpur
 - l. Chengalpattu
 - m. State of Delhi (except New Delhi, Shahdara, South Delhi, North East and South West Districts of Delhi State.

The list of high load cities shall be notified from time to time.

9. All inter-state travellers who have stayed outside the State for a period longer than 48 hours and are not travelling from a high load city shall be quarantined for a period of 14 days in their homes and put on a further extended period of surveillance for 14 days. In case, they develop any symptoms during the period of surveillance, they shall inform the District Surveillance Officer or the toll free number 104.
10. The instructions regarding downloading of 'Arogya Setu' application, entries of such persons on www.covid19.nhp.gov.in portal, assignment of Surveillance Personnel on the www.covid19.hp.gov.in portal, geo-quarantine through the Corona Mukht Himachal Application, curtailment of movement of all family members of the quarantined persons, affixation of home quarantine board and observance of precautions for home quarantine and setting up Panchayat level quarantine facilities shall be observed as provided for in Order no. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part (2)-3152 dated 1st May 2020.

- 11.No inter-state returnees shall intermingle with any person/member of household who is above 60 years of age and/or has Diabetes/Hypertension/Asthma/Kidney Disease or any other comorbidity during the period of surveillance of 28 days.
- 12.In case of development of symptoms during the period of quarantine / surveillance, the sample for COVID-19 shall be collected and tested through RT-PCR, without fail. In case the individual is home quarantined, during the initial clinical assessment if the condition of the individual is found to be stable in terms of the Circular no. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part (2)-3232 dated 15th May 2020, the individual can be tested at home through the Mobile sampling van or the individual can come to the nearest CH/CHC facility for sampling, observing the universal precautions of social distancing. The local administration can facilitate such movement. In case, the clinical assessment reveals moderate symptoms in terms of the circular mentioned *ibid*, such individual shall be shifted to the suspect section of the mapped DCHC for sampling and testing.
- 13.The Chief Medical Officers shall establish a fixed sampling booth at all the CH/selected CHCs (depending upon the population being catered to) and ensure training to the Health Care workers for sample collection with the precautions prescribed. These facilities shall undertake sampling of the ILI cases in the community/presenting to the health facilities as well as the symptomatic persons on surveillance, samples in respect are not possible to be lifted in the community through sampling vans or otherwise.
- 14.In continuation to Circular no. NHMHP-IDSP/1/2020-IDSP-Section-NATIONAL HEALTH MISSION-HP-Part (3)-3218 dated 14th May 2020, the random sampling of asymptomatic inter-state travellers can be conducted by the districts, particularly the vulnerable population in terms of age and/or co-morbidities to facilitate early detection, isolation and preventing deterioration.
- 15.Further action, if the RT PCR test comes out to be positive, shall be guided as per the laid down clinical protocol.

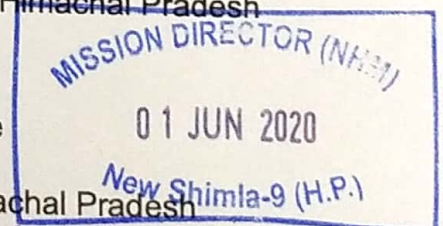
a/cen
Additional Chief Secretary (Health) to the
Government of Himachal Pradesh

Endst. No. As above.

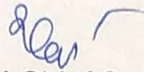
Dated Shimla-9 the

Copy for information and necessary action to:

1. The Sr. PS to the Chief Secretary, Government of Himachal Pradesh
2. The Principal Secretary (Revenue) to the Government of Himachal Pradesh



3. The Special Secretary (Health) to the Government of Himachal Pradesh
4. The Director Health Services, Himachal Pradesh.
5. The Director Medical Education & Research, Himachal Pradesh
6. The Director, Rural Development, Himachal Pradesh
7. The Director, Urban Development, Himachal Pradesh
8. The Director, Information Technology, Himachal Pradesh
9. All the Deputy Commissioners, Himachal Pradesh.
10. All the Chief Medical Officers in Himachal Pradesh.
11. All the Medical Superintendents, Himachal Pradesh.
12. All the Nodal Officers CCC/DCHC/DCH in Himachal Pradesh
13. All Districts Surveillance Officers in Himachal Pradesh.


Additional Chief Secretary (Health) to the
Government of Himachal Pradesh